

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 584/1998

(S)

New Delhi this the 8th day of December, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Vijay Kumar Jain S/O Sher Singh Jain,
R/O 5-44, Near Post Office,
Agar Sain Nagar, Gur Mandi,
Sonipat (Haryana), Pharmacist,
Lok Nayak Hospital,
Delhi-110002.

... Applicant

(None present)

-Versus-

1. Govt. of N.C.T. of Delhi
through the Chief Secretary,
5, Sham Nath Marg,
Delhi-110054.

2. Principal Secretary (Health),
Govt. of Delhi,
5, Sham Nath Marg,
Delhi-110054.

3. Medical Superintendent,
Lok Nayak Hospital,
New Delhi.

... Respondents

(By Shri Ajesh Luthra for Ms. Jyotsna Kaushik, Adv.)

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

Pursuant to notice before admission, counter has
been filed.

2. After going through the O.A. and the reply,
we are of the view that this O.A. can be decided at
the admission stage itself and in the absence of the

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applicant. The rules also permit us to decide a case in the absence of the applicant. Accordingly, this OA is finally heard.

3. By this O.A., the applicant has sought a direction to the respondents to finalise the departmental inquiry within a specified period.

4. It appears that the applicant was working as Pharmacist in Lok Nayak Hospital w.e.f. 26.2.1984. On the basis of some complaint by one of the patients, the applicant was chargesheeted on 5.8.1996. The applicant has, therefore, filed this O.A. for directing the respondents to conclude the inquiry at an early date.

5. The respondents have submitted that the inquiry officer has been changed and the inquiry is in progress.

6. In the facts and circumstances of the case, we are of the view that it would meet the ends of justice if the respondents are directed to dispose of the inquiry within a period of six months from the date of receipt of a copy of this order, provided that the applicant cooperates with the inquiry proceedings and does not unnecessarily protract the conclusion of the inquiry proceedings.

For

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7. Accordingly, this O.A. is disposed of by directing the respondents to dispose of the inquiry proceedings within a period of six months from the date of receipt of a copy of this order, subject to the condition that the applicant shall give full cooperation in conclusion of the inquiry proceedings within the specified period. No costs.



(K. M. Agarwal)
Chairman



(K. Muthukumar)
Member (A)

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